GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 1035 TO BE ANSWERED ON JULY 28, 2021

GIVING MORE POWERS TO MUNICIPALITIES NO. 1035. SMT. VANDANA CHAVAN:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government plans to amend Article 243W such that State Legislatures must vest Urban Local Bodies (ULBs) with powers necessary for local self-government including matters in 12th Schedule, if so, details thereof,
- (b) if not, reasons therefor;
- (c) whether Government's local body grant release to States will be conditional upon amendment of laws for effective devolution of functions and local community participation and apportioning untied funds to ULBs, if so, details thereof;
- (d) if not, reasons therefor;
- (e) whether Government plans to amend Article 276 such that professional tax goes directly to ULBs; and
- (f) if so, details thereof and if not, reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) & (b) No, Sir. Article 243W of the 74th Constitution Amendment Act empowers the State Legislature to make laws to vest the municipalities with such powers, authority and responsibility as may be necessary to enable them to function as institutions of self-government.

(c) & (d). No, Sir. Grants under 15th Finance Commission to local bodies is released as per the recommendations of the Central Finance Commission.

In addition, this Ministry releases funds to State Government under various Flagship Schemes/Missions as per their respective guidelines.

(e) & (f). No, Sir. This matter falls under the domain of the concerned State Governments.
